N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 13.06.2022, 11.07.2022, 25.07.2022 and 01.08.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **05.09.2022** :

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **R. G. AVACHAT**	For admission, hearing, order matters and applications therein: **(A) Second Appeals and applications therein.** (B) Civil Revision Applications. (C) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.
2	The Hon'ble Shri. Justice **SHRIKANT D. KULKARNI**	For admission, hearing, order matters and applications therein: **(A) Criminal Appeals of Even years.** (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C.
3	The Hon'ble Shri. Justice **KISHORE C. SANT**	For admission, hearing, order matters and applications therein: **(A) Criminal Appeals of Odd years.** **(B) Criminal Revision Applications.**

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Kishore C. Sant** is allowed before the Court presided over by the **Hon'ble Shri. Justice Shrikant D. Kulkarni**.

By Order,

High Court, Appellate Side)
Bombay.)
Date : 24th August 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)